

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**Cr.A.(S.J.) No. 515 of 2010**

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Gulshan Nag @ Maharaj	.....Appellant
Versus	
The State of Jharkhand	.....Respondent

**With**

**Cr.A.(S.J.) No. 629 of 2010**

Raghunath Hembram @ Nirbhay Jee @ Bir Sen Jee	..... Appellant
Versus	
The State of Jharkhand	.....Respondent

**With**

**Cr.A.(S.J.) No. 636 of 2010**

Purushottam Pathak	..... Appellant
Versus	
The State of Jharkhand	.....Respondent

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**CORAM: HON'BLE MR. JUSTICE RATNAKER BHENGRA**

For the Appellant(s)	: Mr. Ashish Kumar, Advocate (In Cr.A. (SJ) 515 of 2010) Mr. Pravin Kumar, Advocate (In Cr.A. (SJ) 636 of 2010)
For the State	: Mr. S.K.Srivastava, A.P.P. (In Cr.A. (SJ) 515 of 2010 & Cr.A. (SJ) 636 of 2010) Ms. Anuradha Sahay, APP (In Cr.A. 629 of 2010)

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**03/Dated: 09/7/2020**

When the matters were called out, learned counsel Mr. Ashish Kumar appeared in Cr.A. (SJ) No. 515 of 2010 and submitted that in this case arguing counsel has now become state counsel. Therefore, a fresh vakalatnama needs to be filed. Hence, he seeks adjournment.

Nobody has appeared on behalf of appellant in Cr.A. (SJ) No. 629 of 2010. However, Ms. Anuradha Sahay, the learned APP appeared on behalf of state.

Office is directed to inform the appellant that his case is running in the cause list and he was unrepresented and he is directed to appoint a new advocate failing which Amicus Curiae will be appointed by this court to argue in this case.

Mr. Pravin Kumar, the learned counsel has appeared in Cr.A. (SJ) No. 636 of 2010 and prayed for an adjournment for preparing the case.

Mr. Sanjay Kumar Srivastava, the learned APP appeared in Cr.A. (SJ) 515 of 2010 & Cr.A. (SJ) 636 of 2010.

Office is directed to provide copy of memo of appeal, copy of depositions and copy of FIR to the learned counsel for the state.

Put up on 13<sup>th</sup> August, 2020.

**( Ratnaker Bhengra, J.)**